

C O N T E N T S

**Fifteenth Series, Vol. XX, Ninth Session, 2011/1933 (Saka)
No. 9, Friday, December 2, 2011/Agrahayana 11, 1933 (Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Friday, December 2, 2011/Agrahayana 11, 1933 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

... (*Interruptions*)

**WELCOME TO PARLIAMENTARY DELEGATION
FROM ITALY**

MADAM SPEAKER: Hon. Members, I have to make an announcement.

On behalf of the hon. Members of the House and on my own behalf, I have great pleasure in welcoming the Italian Parliamentary Delegation, who are on a visit to India as our honoured guests.

They arrived in India on Thursday, 1st December, 2011. They are now seated in the Special Box. We wish them a happy and fruitful stay in our country. Through them we convey our greetings and best wishes to the Government and the friendly people of Italy.

MADAM SPEAKER:: Question Hour.

... (*Interruptions*)

MADAM SPEAKER: Nobody else will go on record. Q. No.161, Shri Ramen Dekka.

(*Interruptions*) ...*

11.01 hrs.

At this stage, Shri Narahari Mahato, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

... (*Interruptions*)

MADAM SPEAKER: Let us run the House, please.

... (व्यवधान)

अध्यक्ष महोदया : एक दिन प्रश्न काल हो जाने दीजिए।

... (व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.02 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.



12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

... (*Interruptions*)

PAPERS LAID ON THE TABLE

MR. DEPUTY-SPEAKER: Papers to be laid on the Table.

Shri Sudip Bandyopadhyay.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): Sir, on behalf of Shri Ghulam Nabi Azad, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2010-2011.

(ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5376/15/11)

(2) A copy of the All India Institute of Medical Sciences (Amendment) Regulations, 2011 (Hindi and English versions) published in the Notification No. F.No. F.14-369(98)Co-ordination Cell/Estt.I in Gazette of India dated the 19th May, 2011 under sub-section (3) of Section 29 of the All India Institute of Medical Sciences Act, 1956.

(Placed in Library, See No. LT 5377/15/11)

... (*Interruptions*)

12.0½ hrs.

At this stage, Shri Ghanshyam Anuragi and some other hon. Members came and stood on the floor near the Table.)

... (Interruptions)

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): Sir, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2010-2011, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2010-2011.

(Placed in Library, See No. LT 5378/15/11)

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5379/15/11)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5380/15/11)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5381/15/11)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics, Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics, Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5382/15/11)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2010-2011.

(Placed in Library, See No. LT 5383/15/11)

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 24 of the Coinage Act, 1906:-

- (i) The Coinage of the One Hundred Fifty Rupees and Five Rupees coined to Commemorate the occasion of “150 years of the Comptroller and Auditor General of India” Rules, 2011 published in the Notification No. G.S.R. 798(E) in Gazette of India dated the 9th November, 2011.
- (ii) The Coinage of the One Hundred Rupees and Five Rupees coined to Commemorate the occasion of “100 Years of Civil Aviation in India” Rules, 2011 published in the Notification No. G.S.R. 723(E) in Gazette of India dated the 28th September, 2011.
- (iii) The Coinage of the One Hundred Fifty Rupees and Five Rupees coined to Commemorate the occasion of “150th Birth Anniversary of Swami Vivekananda” Rules, 2011 published in the Notification No. G.S.R. 724(E) in Gazette of India dated the 28th September, 2011.

(Placed in Library, See No. LT 5384/15/11)

- (7) A copy of the Notification No. G.S.R. 673(E) (Hindi and English versions) published in Gazette of India dated 12th September, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 10/1996-CE dated 23rd July, 1996 under sub-section (2) of section 38 of the Central Excise Act, 1944.

(Placed in Library, See No. LT 5385/15/11)

- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) The Service Tax (Fourth Amendment) Rules, 2011 published in Notification No. G.S.R.642(E) in Gazette of India dated 25th August, 2011 together with an explanatory memorandum.
- (ii) G.S.R.668(E) published in Gazette of India dated 9th September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 31/2009-Service Tax dated 1st September, 2009.
- (iii) G.S.R.672(E) published in Gazette of India dated 12th September, 2011 together with an explanatory memorandum seeking to exempt arbitral tribunal from service tax under “Legal Consultancy Service”.
- (iv) G.S.R.695(E) published in Gazette of India dated 19th September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 18/2002-Service Tax dated 16th December, 2002.
- (v) G.S.R.696(E) published in Gazette of India dated 19th September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 17/2004-Service Tax dated 10th September, 2004.

(Placed in Library, See No. LT 5386/15/11)

- (9) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-Tax Act, 1961:-
- (i) The Income-tax (7th Amendment) Rules, 2011 published in the Notification No. S.O. 2394(E) in Gazette of India dated the 17th October, 2011, together with an explanatory memorandum and corrigendum thereto published in Notification No. S.O.2468(E) dated 29th October, 2011.
 - (ii) The Income-tax (8th Amendment) Rules, 2011 published in the Notification No. S.O. 2429(E) in Gazette of India dated the 24th October, 2011, together with an explanatory memorandum.

(Placed in Library, See No. LT 5387/15/11)

- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-
- (i) G.S.R.609(E) published in Gazette of India dated 9th August, 2011 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of “Partially Oriented Yarn”, originating in, or exported from the People’s Republic of China, upto and inclusive of 10th February, 2012, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
 - (ii) G.S.R.610(E) published in Gazette of India dated 9th August, 2011 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of opal glassware originating in or exported from China PR and UAE.
 - (iii) G.S.R.611(E) published in Gazette of India dated 9th August, 2011 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of nylon filament yarn of

specification synthetic filament yarn including synthetic monofilament of less than 67 decitex, of nylon or other polyimides, originating in, or exported from the People's Republic of China, Chinese Taipei, Malaysia, Indonesia, Thailand and People's Republic of Korea, upto and inclusive of 28th November, 2011, pending finalization of Sunset review investigation being conducted by the Directorate General of Anti-dumping and Allied duties.

- (iv) G.S.R.623(E) published in Gazette of India dated 12th August, 2011 together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Pentaerythritol, originating in, or exported from the Chinese Taipei and imported into India at the enhanced rates as recommended by the Designated Authority in final findings of Mid-term Review Investigation.
- (v) G.S.R.624(E) published in Gazette of India dated 12th August, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 55/2008-Cus., dated 28th April, 2011.
- (vi) G.S.R.628(E) published in Gazette of India dated 17th August, 2011 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Sodium Nitrite, originating in, or exported from China PR for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (vii) G.S.R.634(E) published in Gazette of India dated 23th August, 2011 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Caustic Soda, originating in, or exported from Thailand, Chinese Taipei and Norway at the specified rates for a period of five years.

- (viii) G.S.R.640(E) published in Gazette of India dated 24th August, 2011 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of 1-Phenyl-3-Mehtyl-5-Pyrazolone, originating in, or exported from China PR for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (ix) G.S.R.641(E) published in Gazette of India dated 24th August, 2011 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Polytetrafluoroethylene, originating in, or exported from China PR for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (x) G.S.R.643(E) published in Gazette of India dated 25th August, 2011 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports PVC Flex Film, originating in, or exported from China PR for a period of five years from the imposition of provisional duty, *i.e.*, 30th July, 2010, pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (xi) G.S.R.651(E) published in Gazette of India dated 30th August, 2011 together with an explanatory memorandum seeking to levy safeguard duty on imports of 'NI, 3-dimethyl butyl-N' phenylenediamine, except from developing country other than China PR, for a period of two years, at a specified rate, in pursuance to the findings of the DG Safeguard.
- (xii) G.S.R.663(E) published in Gazette of India dated 6th September, 2011 together with an explanatory memorandum making certain

amendments in the Notification No. 14/2010-Cus., dated 20th February, 2010.

- (xiii) G.S.R.667(E) published in Gazette of India dated 9th September, 2011 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Para nitroaniline, originating in, or exported from China PR for a period of five years in pursuance to the final findings of the DGAD.
- (xiv) G.S.R.699(E) published in Gazette of India dated 20th September, 2011 together with an explanatory memorandum seeking to levy provisional anti-dumping duty on imports of Morpholine, originating in, or exported from, People's Republic of China, European Union and the United States of America and imported into India, for a period of not exceeding six months.
- (xv) G.S.R.700(E) published in Gazette of India dated 20th September, 2011 together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Rubber Chemical PX-13, originating in, or exported from, Korea RP and imported into India at the enhanced rates as recommended by the Designated Authority in final findings of Mid-term Review Investigation.
- (xvi) G.S.R.701(E) published in Gazette of India dated 20th September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 133/2008-Cus., dated 12th December, 2008.
- (xvii) G.S.R.738(E) published in Gazette of India dated 3rd October, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 137/2008-Cus., dated 26th December, 2008.
- (xviii) G.S.R.739(E) published in Gazette of India dated 3rd October, 2011 together with an explanatory memorandum seeking to continue the

levy anti-dumping duty on imports of Caustic Soda, originating in, or exported from, Korea RP and imported into India at modified rates as recommended by the Designated Authority in final findings of Mid-term Review Investigation.

- (xix) G.S.R.775(E) published in Gazette of India dated 20th October, 2011 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Certain Rubber Chemicals Dibenzothiazole disulphide, originating in, or exported from the People's Republic of China, for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.

(Placed in Library, See No. LT 5388/15/11)

- (11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) S.O. 1475(E) published in Gazette of India dated 28th June, 2011 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (ii) S.O. 1486(E) published in Gazette of India dated 30th June, 2011 together with an explanatory memorandum revising Tariff Value on Brass Scrap (all grades) and Poppy Seeds, based on international prices.
- (iii) The Customs Tariff (Determination of Origin of Goods Under the Preferential Trade Agreement between the Governments of the Republic of India and Malaysia) Rules, 2011 published in Notification No. G.S.R. 500(E) in Gazette of India dated 1st July, 2011, together with an explanatory memorandum.

- (iv) S.O. 1635A(E) published in Gazette of India dated 15th July, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated 3rd August, 2001.
- (v) S.O. 1749(E) published in Gazette of India dated 27th July, 2011 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (vi) S.O. 1759(E) published in Gazette of India dated 29th July, 2011 together with an explanatory memorandum revising Tariff Value on Brass Scrap and Poppy Seeds, based on international prices.
- (vii) S.O. 1889(E) published in Gazette of India dated 12th August, 2011 together with an explanatory memorandum revising Tariff Value on Brass Scrap (all grades) and Poppy Seeds, based on international prices.
- (viii) S.O. 1975(E) published in Gazette of India dated 26th August, 2011 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (ix) S.O. 2028(E) published in Gazette of India dated 30th August, 2011 together with an explanatory memorandum revising Tariff Value on Brass Scrap (all grades) and Poppy Seeds, based on international prices.
- (x) S.O. 2084(E) published in Gazette of India dated 15th September, 2011 together with an explanatory memorandum revising Tariff Value on Brass Scrap (all grades) and Poppy Seeds, based on international prices.

- (xi) S.O. 2093(E) published in Gazette of India dated 16th September, 2011 together with an explanatory memorandum revising exchange rate of Swiss Franc for imported and export goods.
- (xii) G.S.R.629(E) published in Gazette of India dated 17th August, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (xiii) G.S.R.632(E) published in Gazette of India dated 19th August, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (xiv) G.S.R. 658(E) published in Gazette of India dated 1st September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (xv) G.S.R. 666(E) published in Gazette of India dated 9th September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-Cus., dated 1st March, 2006.
- (xvi) G.S.R. 674(E) published in Gazette of India dated 12th September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.
- (xvii) G.S.R. 683(E) published in Gazette of India dated 16th September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated 13th August, 2008.
- (xviii) G.S.R. 760(E) published in Gazette of India dated 13th October, 2011 together with an explanatory memorandum making certain

amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.

- (xix) G.S.R. 757(E) published in Gazette of India dated 12th October, 2011 together with an explanatory memorandum making certain amendments in the three notifications, mentioned therein.

(Placed in Library, See No. LT 5389/15/11)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): Sir, I beg to lay on the Table:-

(1) A copy each of the Annual Reports for the year 2010-2011 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-

- (i) Institute of Hotel Management, Catering and Nutrition, Lucknow.
- (ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai.
- (iii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur.
- (iv) Institute of Hotel Management, Catering and Nutrition (Society), Gurdaspur.
- (v) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.
- (vi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.
- (vii) Institute of Hotel Management, Catering and Nutrition, Chandigarh.
- (viii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
- (ix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore.

- (x) Institute of Hotel Management, Catering and Nutrition, Shimla.
 - (xi) Institute of Hotel Management and Catering Technology, Thiruvananthapuram.
 - (xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Kolkata.
 - (xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Noida.
 - (xiv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.
 - (xv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
 - (xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.
 - (xvii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.
 - (xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.
 - (xix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.
- (2) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the above mentioned institutes for the year 2010-2011.

(Placed in Library, See No. LT 5390/15/11)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): Sir, I beg to lay on the Table a copy of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) (Second Amendment) Rules, 2011 (Hindi and English versions) published in the

Notification No. G.S.R. No. 786(E) in Gazette of India dated the 27th October, 2011 under sub-section (3) of Section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution Act, 2003.

(Placed in Library, See No. LT 5391/15/11)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): Sir, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2010-2011.

(ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5392/15/11)

(2) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission, Gurgaon, for the year 2009-2010, alongwith Audited Accounts under the Electricity Act, 2003.

(Placed in Library, See No. LT 5393/15/11)

(3) A copy of the "Joint Electricity Regulatory Commission" (Distribution Code) Regulations, 2010 (Hindi and English versions) published in the Notification F. No. JERC-15/2010 in Gazette of India dated the 11th August, 2011 under Section 179 of the Electricity Act, 2003.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 5394/15/11)

- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rural Electrification Corporation Limited and the Ministry of Power for the year 2011-2012.

(Placed in Library, See No. LT 5395/15/11)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): Sir, I beg to lay on the Table:-

- (1) A copy of the Food Safety and Standards Authority of India (Transaction of Business at its meetings) Regulations, 2010 (Hindi and English versions) published in the Notification No. F.1-61/FSSA/2009-DFQC in Gazette of India dated the 10th March, 2011 under Section 93 of the Food Safety and Standards Act, 2006.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5396/15/11)

... (*Interruptions*)

12.03 hrs.

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2010-11) pertaining to the Ministry of Tribal Affairs*

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): Mr. Deputy-Speaker, Sir, I beg to lay this statement on the status of implementation of recommendations contained in the Fifth Report of the Standing Committee on Social Justice & Empowerment on Demands for Grants (2010-11) relating to the Ministry of Tribal Affairs, on the direction of the Hon. Speaker, Lok Sabha, in pursuance of the Direction- 73A of the Directions by Hon. Speaker, Lok Sabha.

The Standing Committee on Social Justice & Empowerment examined the demands for grants of the Ministry of Tribal Affairs for the year 2010-11 and presented their Fifth Report in this regard to Parliament on 20th April, 2010 and the related Action Taken Report i.e. Fourteenth (Fifteenth Lok Sabha) was presented to Parliament on 9th March, 2011.

The Report contained 23 recommendations. The present status of implementation of all the 23 recommendations made by the Committee is indicated in the Annexure, which is laid on the Table of the House.

12.03¼ hrs.

At this stage, Shri Pakauri Lal and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

* Laid on the Table and also placed in Library, See LT No. 5397/15/11

1203½ hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): With your permission, Sir, I rise to announce that Government Business during the week commencing Wednesday, the 7th of December, 2011 will consist of :-

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Consideration and passing of the following Bills:-
 - (a) The Constitution (One Hundred and Eleventh Amendment) Bill, 2010;
 - (b) The Life Insurance Corporation (Amendment) Bill, 2009;
 - (c) The Cable Television Networks (Regulation) Amendment Bill, 2011;
 - (d) The Petroleum and Minerals Pipelines (Acquisition of Right to User in Land) Amendment Bill, 2010; and
 - (e) The Pension Fund Regulatory and Development Authority Bill, 2011

... (*Interruptions*)

MR. DEPUTY-SPEAKER: Hon. Members, submissions by Members which have been admitted will be treated as laid on the Table of the House.

... (Interruptions)

***श्री भीष्म शंकर उर्फ कुशल तिवारी (संत कबीर नगर):** महोदय, लोक सभा में आगामी सप्ताह कार्यसूची में निम्नलिखित विषय जोड़ा जाए :-

1. उत्तर प्रदेश सरकार द्वारा 39 रेल उपरगामी (आरओबी) के स्वीकृति के लिए केन्द्र सरकार को जो प्रस्ताव भेजा गया उस पर विचार हो ।
2. गोरखपुर पूर्वोत्तर रेलवे का मुख्यालय होने के बावजूद वहां के लिए दिल्ली से एक भी राजधानी गाड़ी नहीं चलाई जाती है । इस पर विचार हो ।

***डॉ. राजन सुशान्त (कांगड़ा):** महोदय, कृपया आगामी सप्ताह की कार्यसूची में निम्नलिखित अत्यंत महत्वपूर्ण विषय चर्चा हेतु स्वीकृत करें :-

1. श्रीनगर एयरपोर्ट/एयरफोर्स भूमि का लगभग 1000 करोड़ रुपये का घोटाला, इसकी कड़ी जांच, दोषियों को कड़ा दंड व भूमि रक्षा विभाग के नाम तुरंत हस्तांतरित करना ।
2. पठानकोट-जोगिन्दरनगर रेल लाईन पर क्षतिग्रस्त चक्की पुल की तुरंत मरम्मत करके सभी रेलगाड़ियों का आवागमन पठानकोट से जोगिन्दरनगर तक करना व इस रेल लाईन पर वांछित रेलवे क्रॉसिंग व ओवर ब्रिज का शीघ्र निर्माण करना ।

* Speech was laid on the Table

***श्री कौशलेन्द्र कुमार (नालंदा):** महोदय, कृपया दो निम्न विषयों को आगामी सप्ताह की कार्यसूची में जोड़े जाएं :-

1. बिहार में खाद की उपलब्धता प्रचूर मात्रा में करवाई जाए ।
2. बिहार में पॉवर प्लांट के लिए कोल ब्लॉक्स दिया जाए ।

***श्री अर्जुन राम मेघवाल (बीकानेर):** महोदय, मैं आगामी सप्ताह की कार्यसूची में निम्नलिखित विषयों को सम्मिलित करने का अनुरोध करता हूँ :-

1. सैनिकों के लिए "वन रैंक वन पेंशन" राष्ट्रपति के अभिभाषण में सम्मिलित होने के पश्चात भी लागू नहीं होना भूतपूर्व सैनिकों के लिए पीड़ा का विषय है । अतः इस विषय को चर्चा में सम्मिलित किया जाए ।
2. देश के प्रत्येक कोने से फोन टेपिंग के मामलों की गूंज समय-समय पर सुनाई देती रहती है । इसकी सर्वमान्य नीति नहीं होने के कारण फोन टेपिंग के मामले आलोचना के विषय भी बनते हैं । अतः इस संबंध में कोई सर्वमान्य नीति बने इस हेतु मैं आगामी सप्ताह में चर्चा के लिए विषय को सम्मिलित करने का अनुरोध करता हूँ ।

***SHRI PRALHAD JOSHI (DHARWAD):** Kindly include the following subject in the agenda of next week off parliament proceedings.

1. The cabinet has approved the inclusion of 'Medara' a community in Karnataka in Scheduled Tribe list and hence constitutional amendment bill to be introduced in this regard at the earliest.
2. Government to consider the lifting of the ban on export of onion to bring good prices to the onion growing farmers and stabilize the onion prices.

* Speech was laid on the Table

***श्री मारोतराव सैनुजी कोवासे (गडचिरोली-चिमूर):** आपसे निवेदन है कि सब-मिशन के अन्तर्गत निम्नलिखित दो विषयों को आगामी सप्ताह की कार्य-सूची में शामिल किए जाने हेतु अनुमति प्रदान की जाए :

1. महाराष्ट्र राज्य के गडचिरोली चिमुर आदिवासी संसदीय क्षेत्र के अन्तर्गत नागभीड़ से नागपुर छोटी रेलवे लाइन, जो चन्द्रपुर व नागपुर जिलों से होकर गुजरती है, को बड़ी रेल लाइन में परिवर्तित किए जाने के बारे में ।
2. महाराष्ट्र राज्य के गडचिरोली आदिवासी बाहुल्य जिले की तालुका घानोरा में कारवापा और तालुका मूलचेरा में चन्ना लघु सिंचाई प्रोजेक्ट को वन संरक्षण अधिनियम के अधीन शीघ्र स्वीकृति प्रदान किए जाने के बारे में।

***श्री दिनेश चन्द्र यादव (खगड़िया):** महोदय, लोक सभा के आगामी सप्ताह की कार्य-सूची में निम्नलिखित विषय को जोड़ा जाये ।

1. पूर्व मध्य रेलवे हाजीपुर अंतर्गत समस्तीपुर-खगड़िया वाया-हसनपुर रोड के बीच संध्या 18.10 बजे से सुबह 4.45 बजे के बीच कोई भी पैसेंजर गाड़ी नहीं चलती है । रेल यात्रियों की सुविधा के लिए रात्रि में भी पैसेंजर गाड़ी चलाई जाए ।
2. पूर्व मध्य रेलवे हाजीपुर अन्तर्गत खगड़िया-मधेपुरा के बीच संध्या 17.00 बजे से सुबह 7.00 बजे के बीच एक भी पैसेंजर गाड़ी नहीं चलती है । रेल यात्रियों के सुविधा के लिए रात्रि में भी गाड़ी खगड़िया-मानसी-सहरसा-मधेपुरा के बीच पैसेंजर गाड़ी चलाई जाए ।

* Speech was laid on the Table

***डॉ. भोला सिंह (नवादा):** माननीय संसदीय कार्य मंत्री ने आगामी सप्ताह के लिए जो कार्यक्रम सदन में प्रस्तुत किया है उसमें मैं निम्नलिखित प्रस्ताव जोड़ने के लिए उपस्थापित करता हूँ ।

- 1 बिहार के नवादा जिले में अपरसकरी नदी पर डैम बनाकर नहर निकालने, बिजली पैदा करने के लिए जिससे नवादा के पकड़ीबराम, काशीचक, शेखपुरा जिले के बरबीघा और नालंदा जिले के कई प्रखंडों में सिंचाई के साधनों को प्रशस्त करने के संबंध में ।
- 2 बिहार के नवादा जिले में बारसलीगंज चीनी मिल जो वर्षों से बंद है उसे चालू करने के लिए इथनौल की अनुज्ञप्ति प्रदान करने के संबंध में ।

***श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली):** आगामी सप्ताह की कार्य-सूची में निम्नांकित विषयों को सम्मिलित किया जाये:-

- 1 गैर सरकारी संगठनों (एन0जी0ओ0) की पारदर्शिता सुनिश्चित किए जाने के लिए सभी गैर सरकारी संगठनों को सूचना के अधिकार के तहत शामिल करते हुए इनके लेखा परीक्षकों एवं क्रियाकलापों की जांच सी0ए0जी0 अथवा किसी सरकारी एजेंसी से करवाए जाने की आवश्यकता के बारे में ।
- 2 झुग्गी-झोपड़ियों में रहने वाले लोगों को एक निश्चित समय सीमा के अंदर आवास उपलब्ध कराए जाने के लिए राष्ट्रीय स्तर पर एक कारगर योजना बनाए जाने से संबंधित विषय ।

***श्री जयवंत गंगाराम आवले (लातूर):** अध्यक्ष लोक सभा, निम्नलिखित विषय के अतिमहत्वपूर्ण समस्याओं को कार्यसूची में जोड़ने का कष्ट करें ।

- 1) कोल्हापुर से हैदराबाद चलने वाली रेलगाड़ी जो अभी हुबली-गुंदकल वाया चल रही है, इसे वाया पंढरपुर-सोलापुर प्रतिदिन चलाई जाने की आवश्यकता है ।
- 2) कोल्हापुर से मुंबई सुपरफास्ट रेलगाड़ी चलाए जाए, तथा कोल्हापुर पुणे इलेक्ट्रिक ट्रैक डबल लाइन बनाए जाने की आवश्यकता है ।

* Speech was laid on the Table

उपाध्यक्ष महोदय : बैठ जाइए। कृपया हाउस चलने दीजिए।

...(व्यवधान)

उपाध्यक्ष महोदय : कृपया आप सभी अपनी-अपनी सीट पर चले जाइए।

...(व्यवधान)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet on Wednesday, the 7th December, 2011 at 11.00 a.m.

12.04 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, December 7, 2011/Agrahayana 16, 1933 (Saka).*

